

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 437/2018  
IN  
CP (IB) NO. 50/Chd/Hry/2017  
(Decided matter)**

**In the matter of:**

Sahara Fincon Private Limited.                      ...Financial Creditor/Applicant  
Vs.  
Tirupati Ceramics Ltd.    ...Corporate Debtor/ Respondent

**And in the matter of:**

**CA No. 437/2018**

Mr. Amit Sharma, Liquidator.    ...Applicant-Liquidator

Present: Mr. Balwinder S. Kalsi, Advocate for the applicant with Mr. Amit Sharma, Liquidator.

**CA No. 437/2018**

The learned counsel for the applicant-liquidator submits that the applicant-liquidator seeks to place on record the revised list of stakeholders consequent to determination of claim preferred by Government Department i.e. the Deputy Excise and Taxation Commissioner, Jhajjar, Haryana. The revised list at Annexure A-3 attached with this application filed vide Diary No. 3857 dated 08.10.2018 be taken on record. The Liquidator is directed to comply with the requirement of Regulation 12(3) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 by making the publication within five days from the date of receipt of certified copy of this order.

CA No. 437/2018 stands disposed of.

Sd/-

(Justice R.P.Nagrath)  
(Member (Judicial))

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

October 11, 2018  
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